

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
UNSTARRED QUESTION NO. 228**

**TO BE ANSWERED ON FRIDAY THE 15<sup>th</sup> DECEMBER, 2017  
24 AGRAHAYANA, 1939 (SAKA)**

**“LINKING OF AADHAAR WITH PAN”**

**228: SHRI HARIOM SINGH RATHORE:**

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Government has fixed any time frame to complete the linking of Aadhaar with PAN;
- (b) If so, the details thereof and the steps taken by the Government in this regard?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF FINANCE:  
(SHRI SHIV PRATAP SHUKLA)**

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a) & (b): Under clause (ii) of sub-section (1) of section 139AA of the Income-tax Act, 1961 (Act) with effect from 1<sup>st</sup> July, 2017, every person who is eligible to obtain Aadhaar Number has to quote Aadhaar Number in the return of income. However, where a person does not possess the Aadhaar Number, the Enrolment ID of the Aadhaar application form has to be mentioned while furnishing the return of income. Considering the difficulties being faced by some of the taxpayers in the process of linking of Aadhaar with PAN while filing tax-returns, in such cases, CBDT has provided time till 31.03.2018 to complete the process of linking of Aadhaar with PAN.

Further, as per sub-section (2) of section 139AA of the Act, every person having PAN as on 1<sup>st</sup> July, 2017 and eligible to obtain Aadhaar, is required to intimate his Aadhaar Number to the prescribed authority in Income-tax Department on or before a date to be notified by the Central Government in the Official Gazette. Central Government has not yet notified any such date till now.

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